

(c) the steps taken or proposed to be taken by the Government to minimise this expenditure ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) No, Sir.

(b) The expenditure incurred by PSUs under the Ministry of Steel and Publicity during the last three years is as follows :

(Rs. in lakhs)

	1995-96	1996-97	1997-98
1	2	3	4
SAIL	1767.00	1927.00	994.00
MECON	40.40	25.83	35.84
MOIL	0.84	0.40	0.20
NMDC	8.35	4.11	4.47
SIIL	1.15	0.82	2.04
BRL	3.22	1.99	1.60
KIOCL	75.48	31.20	67.58
MSTC	22.49	4.05	1.86
RINL	352.00	267.00	Nil
HSCL	8.09	3.49	3.65
FSNL	Nil	Nil	Nil

(c) In an era of severe competition expenditure on publicity is inevitable. Public Sector undertakings have to build up their image per se with the customers, investors, and general public, especially at the time when its competitors are also resorting vigorously to different forms of publicity. However, efforts are made by PSUs to keep their publicity expenditure to the barest minimum and to restrict it to those campaigns and activities which are necessary for sales promotion, image buildings and resource mobilisation.

Coal Depots in DDA Colonies

3397. SHRI N.J. RATHWA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the assurance given to Unstarred Question No. 478 on July, 27, 1994 regarding coal depots in DDA Colonies and state :

- whether the information has been collected;
- if so, the details thereof; and
- if not the reasons therefor ?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) to (c) The information in respect of the assurance given to USQ No. 478 dated July 27, 1994 has already been laid on the Table of the Sabha on 1.6.1995 as per Statement enclosed.

Statement

Xlth Session 1994 of Tenth Lok Sabha

Question No. & date	Subject	Promise made	When and how fulfilled	Remarks
1	2	3	4	5
USQ No. 478 for 27.7.94 by Shri D.P. Malik	Coal Depots in DDA Colonies Referring to the reply given on August 9, 1982 to USQ No. 4666 and asking for : "The progress made in development of sites for coal depots in DDA colonies particularly site No. 3 as referred in the question under reference?"	The information is being collected and will be laid on the Table of the Sabha.	The DDA has reported that Coal Depot site No. 3 Pkt. II Paschimpuri was allotted to Smt. Ratana Devi for running a Coal Depot in the name and style of M/s. Ratna Coal Depot on licence agreement i.e. purely temporary, vide latter No. F.1(382) 81/Impl. dt : 20.2.82. In the Year 1987, it came to the notice that Smt. Ratna Devi had constructed 10 shops unauthorisedly and encroached more area than allotted to her and these shops were given on rental basis. The area adjoining to the plot was required for the construction of SFS Flats and since Smt. Ratna Devi constructed the shops unauthorisedly, action for demolition of the same was taken and Licence agreement in respect of the plot allotted to her for coal depot was terminated. Smt. Ratna Devi requested for alternative site. The request was examined but, keeping in view the fact that the party is unscrupulous, her request for the alternative site was rejected.	The information was awaited from the concerned authorities.